B.O.H. [Dr. Ram Subhag Singh] the week commencing Monday the 9th December, 1960, will consist of 1-

- (1) Consideration of any item of Government Bussiness carried over from today's Order Paper.
- (2) Discussion on the Resolution by Shri S. S. Kothari and others for the disapproval of the Essential Services Maintenance Ordinance, 1968 and consideration and passing of the Essential Services Maintenance Bill, 1968.

SHRI NAMBIAR: This can be postponed to the next session.

- concurence for re-(3) Motion for ferrence of the Contempt of Courts Bill, 1968, to a Joint Committee.
 - (4) Discussion and voting on :--Supplementary Demands for Grants (Railways) for 1968-69.

Demands for Excess Grants (Railways) for 1966-67.

Supplementary Demands for Grants (Punjab) for 1968-69.

Supplementary Demands for Grants (Pondicherry) for 1968-69.

- (5) Consideration and passing of the Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.
- (6) Further consideration and passing of the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha.
- (7) Consideration and passing of the Customs (Amendment) Bill, 1968.
- (8) Discussion under Rule 193 to be raised by Sarvashri Madhu Limaye and George Fernandes regarding Report of the Committee on Inquiry (Steel Transactions) by Shri A. K. Sarkar at 5 p. m. on Tuesday the 10th December, 1968.
- (9) Further consideration of the mofor modification of the Civil Defence Rules 1968 at 5 p.m. on Wednesday the- 11th December, 1968.
- (10) Discussion on border situation due to Pakistani and Chinese activities on a motion to be moved by Shri Prakash Vir Shastri and others on Thursday the 12th December, 1968, at 4 p.m.

श्री कः नाः तिवारी: (वेतिया): श्रष्ट्यक्ष महोदय, इसमें शुगर को ग्रीर बढ़ावा दिया जाय ।

MR. SPEAKER: You have said that.

श्री मधु लिमये (मुंगेर): मुक्ते दो बातें कहनी हैं। कल की तीन-चार घन्टे की बहस से पता चला होगा--मन्त्री महोदय को, यह जो एसेन्शल सर्विसिज वाला बिल है, उसके खिलाफ...

MR. SPEAKER: Not now, Dr. Ram Subhag Singh's motion about the B. A. C. Report is there. Let him move the motion and then we can see.

BUSINESS ADVISORY COMMITTEE

Twenty-Sixth Report

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (DR. RAM SUBHAG SINGH): 1 move:

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 5th December, 1968."

MR. SPEAKER: Now, the motion before the House is the Report of the Business Advisory Committee. Last week, when the Business Advisory Committee met, it allotted 5 hours for this. Yesterday, we had already taken 5 hours in taking constitutional objections to the introduction of it. But that does not matter. Yesterday, we again allotted 5 hours for this, without taking that into consideration, not only 5 hours but 2 hours more and we made it 7 hours. I think, that was agreed If you add 5 hours that we spent yesterday, it means 12 hours we are spending on this. This was the decision taken yesterday by the Business Advisory Committee with all friends sitting there.

So ask the the Government to withdraw the Bill and all that, you can say that during the discussion of the Bill. The whole of yesterday was spent constitutional points that they must withdraw it. If, at this stage, you again begin discussion on that point, it will go on as it happened yesterday and the whole of the today will be spent like that. This is the Report of Business Advisory Committee, not Government's or anybody else's, the property of the House. I do not think it is fair to begin a discussion again at this stage. The whole of yesterday was spent on this.

श्री मधु लिमये (मुंगेर) ग्रध्यक्ष : महोदय यह वात सच हैं कि बिजनेस एडवाइजरी कमेटी में जो बहस हुई थी वह यहां पर भ्राई। लेकिन ग्राप यह भी जानते हैं कि बिजनेस एडवाईजरी कमेटी में मैंने इसका सरूत विरोध किया था इस विधेयक की इस समय कोई स्रावश्यकता नहीं है, कोई हड़ताल वगैरह होती, तो यह बात समभ में ग्रा सकती थी। लेकिन जिस विधेयक के बारे मैं इस सदन को सपष्ट ग्राश्वा-सन दिया गया था, उस बिल को ये क्यों दबा रहे हैं-मैं कम्पनी डोनेशन्ज बिल के बारे में कह रहा है। यह जो ग्रनावश्यक ग्रीर फासिस्ट विधेयक है, जिसका हम लोगों ने विरोध किया था उसको वापस ले लें ग्रौर कम्पनी डोनेशन्ज बिल. जिसके बारे में यहां पर पूर्ण एकमत था, कांग्रेस पार्टी, ग्रौर सभी विरोधी दलों ने मेरे विधेयक का समर्थन किया था और मंत्री महो-दय ने ग्राक्वासन भी दिया था कि यह विधेयक यहां श्रायेगा, बजट सत्र के ॄ्रग्रन्त में यह ग्राश्वा-सन दिया गया था, उसके बाद पूरा बरसाती सत्र चला गया, शीतकालीन ग्रधिवेशन भी खत्म हो रहा है, श्रब तक गंत्री महोदय उसको दबा कर क्यों बैठे है, मैं चाहता हूं कि उसको शीघ्र लाया जाय।

द्सरी बात - यहां पर केन्द्र श्रीर राज्य के सम्बन्ध में बहस हुई श्रीर कल चीनी के बारे में हुई यातो स्राप एक घन्टेके ग्रन्दर सब का समय बांध दीजिये -- लेकिन वह नहीं हुन्रा, कल हमारे दल के सदस्य जोशी जी बोलने वाले थे लेकिन उनको भौका नहीं मिला । मेरा निवेदन है कि ऐसा नहीं होना चाहिये श्रीर भविष्य में सब को मौका दिया जाय-ऐसी व्यवस्था कीजिये। चुंकि इन बहसों में सब को मौका नहीं मिला है इसलिये कम से कम इस शीत-कालीन सत्र में केन्द्र ग्रीर राज्यों के सम्बन्ध में जो श्रधूरी बहस रह गई है तथा चीनी वाली। वहस को पूरा किया जाय। भविष्य के लिये यदि कोई नया नियम बनाना है, जैसे मेरा डिल्कशन म्राने वाला है, उस पर म्राप समय बांध दीजिये, पहले वक्ता को 10 मिनट ग्रौर बाद में बोलने वाले को पांच-पाँच मिनट दिये जाँय।

SHRI H. N. MUKERJEE (Calcutta North-East): Mr. Limaye has raised a matter of principle and propriety in regard to this assurance of Government about the Bill relating to donations from companies. I know that you or we cannot compel Government to bring forward a piece of legislation if they do not want to do so, but they must tell the House and explain the reasons why they are apparently going back upon an assurance. We are being treated to a continuous process of procrastination when promises are given and the performance is postponed indefinitely. would, therefore, like you to extract from Government something which you can do, namely, they must explain to the House why it is that an assurance earlier given is not being implemented, if that is their intention.

SHRI K, N. PANDEY (Padrauna): There is one unfinished debate about sugar. The condition in regard to sugar in country is such that of out 205 sugar factories only 90 are working; crores of kisans are affected; about 2 lakh workers are also Heavens will not fall down if the foreign affairs are not discussed here. They can be discussed at any time.

About the Bill relating to donations from companies, if it is delayed it is to their benefit because they will get some more donations ... (Interruptions).

श्री मधु लिमये : चार राज्यों में चुनाव हो रहे हैं, ग्राप पैसा इकट्टा करना चाहते हैं-क्या यह कोई मामूली बात है ?

SHRI K. N. PANDEY: The unfinish. ed debate on sugar should be continued and finished in a day or two so that some announcement may be made by Government in order to facilitate cultivators.

श्री स॰ मो॰ बनर्जी (कानपूर): श्रध्यक्ष महोदय, सबसे पहले तो मैं यह कहना चाहता हैं कि ग्राइटम 9 ग्रौर 10 दोनों हमारे सामने हैं यानि बिजनेस एडवाइजरी कमेटी की रिपोर्ट हमारे सामने हैं। यह बात सही है कि कल उपाध्यक्ष महोदय को काफी तकलीफ हुई, लेकिन फिर भी एसेन्द्यल सर्विसेज मेन्टेनेन्स बिल पर पांच घण्टे बहस हुई, इससे जाहिर है कि जब इन्टोडक्शन स्टेज पर ही उसका इतना विरोध हुम्रा तो उसके पीछे कोई तथ्य जरूर हैं, दरना इतनाविरोधन होता। कानून मन्त्री जी ने भी उस बहस का जो जवाब दिया, उसके एक ही पहलू को उन्होंने लिया। इसमें, ग्रध्यक्ष महोदय, ये केवल अपने उस एक्शन को रेगुल-राइज करना चाहते हैं जिसमें 12 हजार भ्रादिमियों को निकाला गया है। लेकिन कम्पनी डोनेशन्ज बिल के बारे में फलरुहीन ग्रली ग्रहमद साहव वे हाउस को सोलम एशोरेंस दिया था, इस वक्त प्रधान मन्त्री जी भी यहां बैठी हुई है उन्होंने खुद कहा, कांग्रेस ने भी फैसला किया था कि चुनाव के लिये पोलीटिकल पार्टीज द्वारा चन्दान लिया जाय, लेकिन उसके बावजूद भी वह बिल ग्रभीतक यहां नहीं श्राया है। ग्रब तो जो कुछ चन्दा इन्होंने वसूल करना था, उत्तर प्रवेश ग्रौर बिहार में, वह वसूल कर चुके हैं, ग्रब फुछ करना नहीं है, लिहाजा वह बिल यहां म्राना चाहिये।

दूसरा सवाल यह है कि कल आपने बड़ी मेहरबानी कर के मास्टरों की हड़ताल के संबंध में काफी मौका दिया था और मिनिस्टर साहब की तरफ से यह आह्वासन दिया गया था कि टेलीफोन पर बातचीत की जायगी ताकि मास्टरों को छोड़ दिया जाय और वे जाकर गवर्नर साहब से बातचीत कर सके, लेकिन मेरी इन्फमेशन यह है कि मास्टरों को अभी तक नहीं छोड़ा गया है।

MR. SPEAKER: How does that come in today? We are discussing the report of the Business Advisory Committee.

SHRI S. M. BANERJEE: It is elevant, Sir. The discussion should be allowed. (Interruption).

MR. SPEAKER: Order please. Shri Hem Barua.

SHRI HEM BARUA (Mangaldai): This is a very serious matter. There was an assurance that this subject of donations to political parties would be discussed on the floor of the House. This is not coming up because of the differences in the congress party about the donations and all that. Should Parliament be by passed like this, because there are differences in the congress party?

SHAI R. D. BHANDARE (Bombay Central): Shri Madhu Limaye raised the question of time and he is justified; he is right. Leaders should speak for ten minutes and the others have to speak for five minutes. But what happens is this. Whether the discussion is for one hour or two hours or half-an-hour the same number of speakers speak and the same time is consumed. It is very difficult for the Chair to control the Members, unless there is strict party discipline and they themselves deal with the Members or ask the Members to confine themselves within the particular time allotted.

MR. SPEAKER: That applies to both sides.

SHRI R. D. BHANDARE: It applies to all the parties with your guidance Sir.

श्री रिव राय (पुरी): ग्रध्यक्ष महोदय, श्री मधु लिमये ने जो प्रस्ताव उठाया था उसके बारे में हमने डा० राम सुभग सिंह जी को भी चिट्ठी लिखी थी जिसका जवाब उन्हें 19 नवम्बर को दिया था। मैं उनका वह उत्तर यहां पर पढ़कर सुनाना चाहता हूं:

'Kindly refer to your letter dated 18th November, 1968, regarding the Companies (Amendment) Bill. I find from the proceedings of the House dated 14th August, 1968 that I had stated as under:

"So far as the Company Donations Bill is concerned, the Bill is already on the anvil and time will be allotted to it."

As a matter of fact this Item was included in the list of business for the last week of the monsoon session. However, due to heavy agenda during the last week it did not come up for discussion on the 30th August.

'You must have noticed that the Companies (Amendment) Bill has been included for consideration and passing in the list of probable business circulated to the Members. List of items of Government business for the current session is also very heavy. All the same we hope to provide time for consideration of this Bill soon after the disposal of Bills replacing ordinances and the voting of Supplementary Demands for Grants.

तो मेरा प्रस्ताव यह है कि जब पिछली विजनेस एडवाइजरी कमेटी की बैठक में इसको नहीं लिया गया तो इस सारे के सारे सवाल को दोबारा विजनेस एडवाइजरी कमेटी के पास भेज दिया जाये श्रीर वह इसको तय करे। जब उन्होंने यह वचन दिया है तो फिर उस वचन का स्थाल भी करना चाहिए।

श्री शिंख नारायए। (बस्ती): श्रष्ट्यक्ष महोदय इस समय यहां पर हमारी प्रधान मन्त्री श्रीर हमारे शिक्षा मन्त्री, दोनों ही मौजूद हैं। मैं श्राज उत्तर प्रदेश जा रहा हूं। मैं सरकार से वाहता हूं कि जो प्रध्यापक श्राज जेलों में बन्द हैं उनको तत्काल रिलीज कर दिया जाए। जब वे बातचीत करने के लिए तैयार हैं तो फिर उनको जेल से खुट्टी दी जाए श्रीर श्रापस में बातचीत करके सारे मामले को तय कर लिया जाए। यह चीज उत्तर प्रदेश बित्क सारे देश के हित में होगी।

SHRI NAMBIAR (Tirucherappalli): Sir when he brought up this business for next week, I immediately protested and said that the Essential Services Bill need not come in the next week for the reason that we can save 7 hours. We can conclude the sugar debate and debate on Centre-State relations.

Sir these are all very important matters.

After all as Shri Madhu Limaye pointed out there is no strike now.

Business Advisory

Committee

And that Bill is to cover a period of five years. We have enough time to pass it even in the next session. Therefore, I may submit that by postponing that Bill we can save about 7 hours.

MR. SPEAKER; As regards the amendment...

श्री रिव राय: इसको विजनेस एडवाइजरी कमेटी के पास वापिस भेज दीजिये। मैंने अमेंड-मेंट मूव किया है।

MR. SPEAKER: I do not mind if he wants to move it. But the Business Advisory Committee had considered everything carefully. Most of the representatives were there...

श्रीरिव राय: मधुलिमये जी ने उसका विरोध किया था।

MR. SPEAKER: I do not want to mention names. There were Members from different parties there. And the Business Advisory Committee had considered everything carefully. Still, I find that he wants to move on amendment.

श्री मधु लिमये: डा॰ राम सुभग सिंह की इस पर क्या प्रतिक्रिया है ? श्रीर नेता सदन इस पर क्यों चुप हैं ? यह पूरे सदन का सवाल है, डा॰ राम सुभग सिंह का श्राश्वासन है तो नेता सदन को इस पत्र के बारे में क्या कहना है। यह मामला बिजनेस एडवाइजरी कमेटी में जाना चाहिए। कभी-कभी नेता सदन को भी यहां पर कुछ कहना चाहिए ...(श्यवधान)...

रवुकुल रीति सदा चली ग्राई...(व्यवधान)

DR. RAM SUBHG SINGH: I have already explained in the letter.......... (Interruption).

MR. SPEAKER: I have given opportunities to several Members already...

203

SHRI H. N. MUKERJEE: But we have not heard the Ministry yet.

MR. SPEAKER: I am not putting the motion to vote now. I would certainly like to hear the hon. Minister.

But before I call him, I would like to say a word in regard to the amendment. It seeks to refer it to the committee for a particular purpose. The committee has a right to take decisions. We cannot tell the committee here 'Do this or do that'. Let us hear the hon. Minister about that point.

SHRIS. M. BANERJEE: The Essential Service Maintenance Bill may be cirdulated for eliciting opinion thereon.

DR. RAM SUBHAG SINGH: As regards the point made by the leader of the S.S.P., and the assurance I have given in that letter, I adhere to that in toto. Shri H. N. Mukerjee has said is covered by that and that also covers the point raised by Shri Madhu Limaye and Shri Nambiar. As regards the sugur discussion as you have said, the Business Advisory committee will consider the matter.

Regarding the point raised by Shri Hem Barua that there is difference of opinion, I would only repeat that chowpayer which Shri Madhu Limaye had recited, and say that we are going to be guided by that chowpayee; there is no difference of opinion on that.

SHRI TULSHIDAS JADHAV (Baramati): About the sugar discussion

MR. SPEAKER: I cannot assure him of anything. I cannot say anything now. The Business Advisory Committee has to take a decision. So, how can I promise? Why should there be a committee if I can promise here?

SHRIS. M. BANERJEE: Something should be said about the U.P. teachers

MR. SPEAKER: I shall now put the motion of Dr. Ram Subhag Singh to vote.

The question is:

"That this House do agree with the

Twenty-sixth Report of the Business Advisory Committee presented to the House on the 5th December, 1968."

The motion was adopted.

12.38 hrs.

INSURANCE (AMENDMENT) BILL -Contd

MR. SPEAKER: The House will now take up further consideration of the following motion moved by Shri K. C. Pant on the 4th December, 1968, namely :-

"That the Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurance carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965, as reported by the Joint Committee, be taken into consideration."

Shri Bedabrata may now continue his speech. He has already taken about 11 minutes. So, he should be very brief now.

SHRI BEDABRATA BARUA (Kaliabor): As I have pointed out already, this Bill answers to the minor objectives of national policy while the major objectives of policy are not touched by the social control proposed in the Bill. I would like to draw your attention to the four main objectives of national policy, namely mobilisation of resources, prevention of concentration of economic power in the hands of a few people who may be controlling an insurance company which insurance company in turn may be controlling a very disproportionately large share of the nation's investible capital, elimination of foreign interest in the insurance business which accounts for nearly Rs. 20 crores of the premia income of these companies, and fourthly the expansion of the general insurance business in the country, an objective which has not been touched at all by this Bill.

In spite of the growth of general insurance business or the creation of general insurance business, the principal Act is still a pre-Constitution Act. General insurance business has not expended except to